

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition(s) for Special Leave to Appeal (C) No(s).7224/2024

[Arising out of impugned final judgment and order dated 01-03-2024 in CRP No.3431/2023 passed by the High Court for The State of Telangana at Hyderabad]

MODERATORS COMMISSARY AND BISHOP &amp; ANR.

Petitioner(s)

VERSUS

RT. REV. DR. A.C. SOLOMON RAJ &amp; ORS.

Respondent(s)

(IA No. 184705/2024 - APPLICATION FOR TAGGING/DETAGGING, IA No. 158313/2024 - APPLICATION FOR TRANSPOSITION, IA No. 107253/2024 - CONDONATION OF DELAY IN FILING THE SPARE COPIES AND IA No. 101992/2024 - VACATING STAY)

Date : 20-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) : Mr. S. Nagamuthu, Sr. Adv.  
Mr. Abhijeet Sinha, AOR  
Mr. A. Srinivas, Adv.

For Respondent(s) : Mr. A. Sirajudeen, Sr. Adv.  
Mr. P. Venkat Reddy, Adv.  
M/S. Venkat Palwai Law Associates, AOR

Mr. Pranjal Kishore, AOR  
Mr. Abhijeet Sinha, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. List after four weeks, before the same combination of Bench at 02.00 P.M.
2. In the meantime, pleadings be completed.
3. Interim order, if any, to continue till the next date of hearing.

(RAVI ARORA)  
COURT MASTER (SH)

(MAMTA RAWAT)  
ASSISTANT REGISTRAR